

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

24

C.P. (IB)/801(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.04.2024**

NAME OF THE PARTIES: Bank Of Baroda (Creditor) Through The
Resolution Professional Mr. Shailesh
Bhalchandra Desai
Vs
Mrs. Vidhi Tejas Khandhar

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Ms. Mitali Bhatt a/w Mr. Ayush J. Rajani, Ld. Counsel for the Financial Creditor present. Mr. Agam H. Maloo, Ld. Counsel for the Personal Guarantor present.
2. On going through the order file, this Bench noticed that the matter was listed on 05.02.2024 when the Counsel for the Personal Guarantor submitted that due to technical issue reply could not be filed. He sought two weeks' time to file reply. The matter was adjourned to 20.03.2024.
3. On 20.03.2024, both sides were present. Counsel for the Personal Guarantor was not ready to argue the matter and sought adjournment. This Bench granted time subject to cost of Rs. 50,000/- to be paid "Bhartkosh" before the next date of hearing.
4. Today, the Counsel for Personal Guarantor has not complied the order dated 20.03.2024. Therefore, the matter is heard on the basis of available materials on record.
5. Heard the Counsel and perused the records.
6. **Reserved for orders.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)